

IN THE INCOME TAX APPELLATE TRIBUNAL  
MUMBAI BENCH "C", MUMBAI

BEFORE SHRI B.R. BASKARAN, ACCOUNTANT MEMBER AND  
SHRI ANIKESH BANERJEE, JUDICIAL MEMBER

I.T.A No.2505/Mum/2024  
(Assessment Year: 2019-20)

<b>Padma – Disha Paradise Building No.8A/001, Ashok Nagar, Kalyan Road, Bhinwandi, Thane – 421 302 PAN : AANFP1681R</b>	<b>vs</b>	<b>DCIT, Central Circle-1, Thane</b>
<b>APPELLANT</b>		<b>RESPONDENT</b>

Assessee by : Shri Ravi Ganatra  
Respondent by : Shri Yogendra T Wakare(Sr. DR)  
  
Date of hearing : 08/08/2024  
Date of pronouncement : 12/ 08/2024

**ORDER**

**PER ANIKESH BANERJEE, J.M:**

Instant appeal of the assessee was filed against the order of the Learned Commissioner of Income-tax (Appeals)-11, Pune [for brevity, 'Ld.CIT(A)'] passed under section 250 of the Income-tax Act, 1961 (in short, 'the Act'), for Assessment Year 2019-20, date of order 11.05.2023.

2. When the appeal is called for hearing, the Ld.AR submitted a written submission praying for withdrawal of the appeal due to duplication of filing the

appeal. The other appeal bearing ITA No.2368/Mum/2013 was already disposed of and the order has been pronounced on dated 26/10/2023 by the ITAT-Mumbai Bench "C".

The Ld.DR has not made any objection against the submission of the assessee. Accordingly, we accept the petition of the Ld.AR and the appeal is dismissed as infructuous.

3. In the result, the appeal of the assessee bearing **ITA No.2505/Mum/2023** is dismissed as withdrawn.

Order pronounced in the open court on 13<sup>th</sup> day of August, 2024.

Sd/-

(B.R. BASKARAN )  
ACCOUNTANT MEMBER  
Mumbai, दिनांक/Dated: 13/08/2024  
Pavanan

sd/-

(ANIKESH BANERJEE)  
JUDICIAL MEMBER

**Copy of the Order forwarded to:**

1. अपीलार्थी/The Appellant ,
2. प्रतिवादी/ The Respondent.
3. आयकर आयुक्त CIT
4. विभागीय प्रतिनिधि, आय.अपी.अधि., मुंबई/DR, ITAT,  
Mumbai
5. गार्डफाइल/Guard file.

BY ORDER,

//True Copy//

(Asstt. Registrar), **ITAT, Mumbai**